

Allahabad Bench

C Appeal No. 146/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.05.2019

NAME OF THE COMPANY: Om Shiva Fabcrafts Pvt. Ltd.Vs. ROC

SECTION OF THE COMPANIES ACT: 252(3) of Companies Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	PRABODH KUMAR BAJPAI	Advocate	Petitioner	Prabodh Bajpai
2.	SHIVENDRA BAHADUR	CGSC	ROC	Shivendra
3.	GAURAV MAHAJAN	Sr. S.C.	IT Dept.	

C Appeal No. 146/ALD/2018.

Sh. Prabodh Kumar Bajpai, Advocate for the petitioner, Sh. Shivendra Bahadur, CGSC for ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for Income Tax are present.

Learned counsel for Income Tax Department inform that as per the information available in the record of the Income Tax, the company is not found working or in existence at its given address.

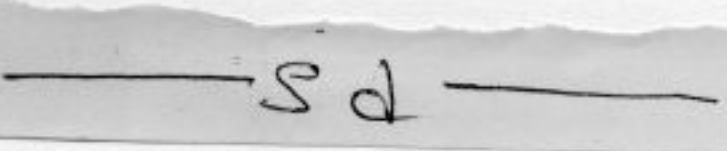
This fact is however controverted by the learned counsel for the appellant and stated that company is very much functioning and ^{is} in existence at the same address.

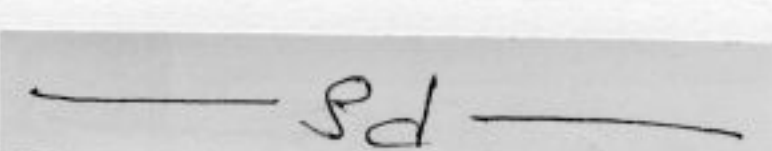
At this stage learned CGSC representing the ROC has stated that the ROC ~~may~~ ^{can} verify about the status of the registered office of the company.

Therefore, ROC to inquire and submit a report on the status and the company on change of its registered address, if any.

List the matter on 15th July, 2019.

Dated: 21.05.2019


SAROJ RAJWARE,
MEMBER (T)


H. P. CHATURVEDI
MEMBER (J)